

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 207  
CA No. 08/JPR/2023  
CP No. 35/241-242/JPR/2021  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Shri Ravindra Pal Singh Saluja**

...Petitioner

**Versus**

**M/s Moonlight Enterprises Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Pragya Kumari, Proxy  
For the Respondent : Karan Pratap Singh, Adv.

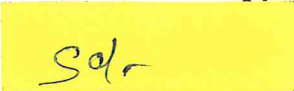
**ORDER**

**CA No. 08/JPR/2023**

Heard Mr. Karan Pratap Singh, Adv. appearing on behalf of the Applicant. Ms. Pragya Kumari, Proxy counsel appearing on behalf of Mr. Susshil Daga, Adv. for the Petitioner in the main CP. Reply has been filed. Rejoinder, if any, may be filed within seven days with advance copy to the opposite counsel. List the IA on 10.06.2024.

**CP No. 35/241-242/JPR/2021**

Heard Ms. Pragya Kumari, Proxy counsel appearing on behalf of Mr. Susshil Daga, Adv. for the Petitioner. Mr. Karan Pratap Singh, Adv. appearing on behalf of the Respondent. Rejoinder, if any, may be filed within two weeks with advance copy to the opposite counsel. List the IA on 10.06.2024.

  
(Rajeev Mehrotra)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

May 13, 2024

M.S.